

ITEM NO.5

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No.14788/2024

(Arising out of impugned final judgment and order dated 06-03-2024 in FAO(OS)(COMM) No.213/2022 06-03-2024 in CMAPPL No.38181/2022 passed by the High Court of Delhi at New Delhi)

RELIANCE INFRASTRUCTURE LTD

Petitioner(s)

VERSUS

SHANGHAI ELECTRIC GROUP CO. LTD

Respondent(s)

(With IA No.112847/2024-CONDONATION OF DELAY IN REFILEING/CURING THE DEFECTS)

Date : 09-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Parag Tripathi, Sr. Adv.
Mr. Vijayendra Pratap Singh, Adv.
Mr. Aditya Jalan, Adv.
Mr. Abhijnan Jha, AOR
Mr. Aditya Ganju, Adv.
Mr. Asif Ahmed, Adv.
Ms. Shrutigarg, Adv.
Mr. Akash Ray, Adv.
Ms. Shreya Choudhary, Adv.
Ms. Mishika Bajpai, Adv.

For Respondent(s) Mr. Gourab Banerji, Sr. Adv.
Mr. Ketan Gaur, Adv.
Mr. Jasmeet Singh, AOR
Mr. Aayush Mitruka, Adv.
Mr. Neil Chatterjee, Adv.
Mr. Abhinav Srivastav, Adv.
Ms. Preksha Gupta, Adv.
Ms. Raka Chatterjee, Adv.
Mr. Venkata Supreeth, Adv.
Mr. Rakesh Talukdar, Adv.
Mr. Pushpendra Singh Bhadoriya, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Counsel for the petitioner seeks the permission of the Court to withdraw the Special Leave Petitions.
- 2 The Special Leave Petitions are dismissed as withdrawn.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar